

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IBEXKAYENN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ibexkayenn Private Limited
2.	Date of incorporation of corporate debtor	April 07, 1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31907KA1997PTC022090
5.	Address of the registered office and principal office (if any) of corporate debtor	# 36/1, Subbaramachetty Road, Basavangudi, Bangalore, Karnataka - 560004
6.	Insolvency commencement date in respect of corporate debtor	Date of the Order: September 04, 2024 Order received by the IRP on September 05, 2024
7.	Estimated date of closure of insolvency resolution process	March 02, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B Akhila IBBI/IPA-002/IP-N01259/2023-2024/14315
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat no: B001, Opus Apartment no. 20, Second Cross, Vivekananda Nagar, Jai Bharath Nagar, Maruthi Sevanagar, Opposite to Sunshine Kids Play School, Bangalore, Karnataka – 560033 Email: ip.akhilabolla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat no: B001, Opus Apartment no 20, Second Cross, Vivekananda Nagar, Jai Bharath Nagar, Maruthi Sevanagar, Bengaluru, Karnataka-560033, Opposite to Sunshine Kids Play School, Bangalore, Karnataka ,560033 Email: cirp.ibexkayenn@gmail.com
11.	Last date for submission of claims	September 19, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Details of AR: NA

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of Ibexkayenn Private Limited on September 04, 2024 (Copy of order was communicated to the IRP and uploaded on the website of NCLT on September 05, 2024)

The creditors of Ibexkayenn Private Limited are hereby called upon to submit their claims with proof on or before September 19, 2024, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

B. Akhila



Date: September 07, 2024
Place: Bengaluru

B Akhila
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01259/2023-2024/14315

IISC Branch Ground Floor, # 726/25, HMT Main Road, New M.S. Ramaiah Road, Bangalore-560054. Ph: 080-23378585, Email id-bmbang-4503@centralbank.co.in

POSSESSION NOTICE (For Movable property) Whereas, the Authorised officer of the Central Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13 (2) and 13 (12) read with the Rule 3 of the Security Interest (Enforcement) Rules 2002 (No.3 of 2002) issued a demand notice dated 15.06.2024 calling upon the Borrower:

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF IBEXKAYENN PRIVATE LIMITED

Table with 4 columns: Sr. No., Name of the Borrower(s) / Guarantor(s), Demand Date & Amount, Date of Possession. Includes details for MR. UMESHA and MRS. AMBUJAKSHI U.

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of ibexkayenn Private Limited on September 04, 2024.

SINDU VALLEY TECHNOLOGIES LIMITED CIN: L43900KA1976PLC173212 Regd Address : No 3 2nd Floor Dr TCM Royan Road, Opp Ayyappa Temple, Chickpet, Bangalore, Bangalore South, Karnataka, 560053, sinduvalley76@gmail.com

NOTICE OF 47TH ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND RECORD DATE NOTICE 1. Notice is hereby given that the 47th Annual General Meeting (Meeting AGM) of the shareholders of the Company will be held on Monday, September 30, 2024, at 11.30 AM.

IN THE COURT OF THE EXCLUSIVE MOTOR ACCIDENTS CLAIMS TRIBUNAL M.C.O.P. No. 745/11 Subetha (32 yrs) W/o. Meerasha, 151 kattayan Street, 6th Steet, Puhd Nagaram, Palakodu, ...Petitioner

B.C. Nikkuha gowda, S/o. Linga Gowda, Karasavadi Road, Povanari Katti, 2nd cross, vasahalli, Mandya (Dt), ...Respondent

HINDUJA HOUSING FINANCE LIMITED CIN U65922TN2015PLC10093, www.hindujahousingfinance.com

APPENDIX IV POSSESSION NOTICE (for immovable property) Whereas, the undersigned being the Authorized Officer of Hinduja Housing Finance Limited (HHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.

DEMAND NOTICE UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment.

SOURCE NATURAL FOODS AND HERBAL SUPPLEMENTS LIMITED Registered Office : 201, 11 Floor, Sumeru Towers, #54/46 A Cross, 11th Main, Jayanagar 4th T Block, Bangalore - 560 041, Karnataka, India.

NOTICE TO MEMBERS FOR 29th ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE NOTICE is hereby given that the 29th Annual General Meeting (AGM) of Source Natural Foods And Herbal Supplements Limited is scheduled to be held on Monday, 30th September, 2024 at 11.00 A.M.(IST) through Video Conference (VC)/ Other Audio Visual Means (OAVM)

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

HINDUJA HOUSING FINANCE LIMITED CIN U65922TN2015PLC10093, www.hindujahousingfinance.com

DEMAND NOTICE You the below mentioned Borrowers, Co borrowers and Guarantors have available Home Loans/Loan Against Property facility (ies) by mortgaging your immovable properties from HHFL. You defaulted in repayment, your loan was classified Non-Performing Assets. A Demand Notice under section 13(2) of Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002 for the recovery of the outstanding dues sent on last known addresses however the same have returned un served. Hence the contents of which are being published herewith as per Section 13(2) of the Act read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 and by way of Alternative Service upon you.

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.

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SOURCE NATURAL FOODS AND HERBAL SUPPLEMENTS LIMITED Registered Office : 201, 11 Floor, Sumeru Towers, #54/46 A Cross, 11th Main, Jayanagar 4th T Block, Bangalore - 560 041, Karnataka, India.

NOTICE OF THE 29th ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE NOTICE is hereby given that the 29th Annual General Meeting (AGM) of the Members of Starcom Information Technology Limited will be held on Monday, 30th September 2024 at Sheriff Centre, 73/1, St Mark's Road, Bengaluru - 560 001, through Video Conferencing or Other Audio Video means (OAVM) at 11:00 A.M to transact the business as detailed in the Notice of AGM which will be conveyed to all the Member along with the Annual Report for the financial Year ended 31st March, 2024.

U GRO U GRO CAPITAL LIMITED 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070 SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES ("SECURED ASSET(S)") UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

HINDUJA HOUSING FINANCE LIMITED Corporate Office: 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600 015 Branch Office : No.50, Vinay Arcade KH Road, Bengaluru - 560027 CIN U65922TN2015PLC10093, www.hindujahousingfinance.com

DEMAND NOTICE You the below mentioned Borrowers, Co borrowers and Guarantors have available Home Loans/Loan Against Property facility (ies) by mortgaging your immovable properties from HHFL. You defaulted in repayment, your loan was classified Non-Performing Assets. A Demand Notice under section 13(2) of Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002 for the recovery of the outstanding dues sent on last known addresses however the same have returned un served. Hence the contents of which are being published herewith as per Section 13(2) of the Act read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 and by way of Alternative Service upon you.

VISION CINEMAS LIMITED (CIN: L33129KA1992PLC013262) Registered Office: #24/1, 5th Main, Jayamahal Extension, Bangalore - 560046. Ph.: 080 2333 8227 / 1074 Website: www.visioncinemas.in | e-mail: cs@visioncinemas.in

31st ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING/OTHER AUDIO-VISUAL MEANS Notice is hereby given that: 1. In compliance with provisions of the Companies Act, 2013 (Act'), SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular No.20/2020 dated May 5, 2020 read with Circular 14/2020 dated 8th April, 2020, Circular 17/2020 dated 13th April, 2020, Circular 02/2021 dated 13th January, 2021 and General Circular No.10/2022 dated December 28, 2022 and all other relevant circulars issued by the Ministry of Corporate Affairs from time to time, 31st Annual General Meeting of members of Vision Cinemas Limited is being convened through video conference /Other Audio Visual Means

STARCOM INFORMATION TECHNOLOGY LIMITED CIN No. L67120KA1995PLC078846 Regd. Office: Sheriff Centre, 73/1, St. Mark's Road, Bengaluru - 560 001. Ph: +91 80 2227 8283/ 2227 1797, Fax: +91 80 2227 8131 E-mail: info@starcominfotech.com Website: www.starcominfotech.com

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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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OF IBEXKAYENN PRIVATE LIMITED**

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9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat no: B001, Opus Apartment no. 20, Second Cross, Vivekananda Nagar, Jai Bharath Nagar, Maruthi Sevanagar, Opposite to Sunshine Kids Play School, Bangalore, Karnataka - 560033 Email: ip.akhilabolla@gmail.com
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Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

B Akhila

Interim Resolution Professional

Date: September 07, 2024

Place: Bengaluru

Reg. No.: IBBI/IPA-002/IP-N01259/2023-2024/14315



ಫಾರ್ಮ್ ಎ
ಸಾರ್ವಜನಿಕ ಹೆರಾಟಿಂಗ್
(ಭಾರತೀಯ ದಿವಾಳಿತನ ಮತ್ತು ದಿವಾಳಿತನ ಮಂಡಳಿಯ ನಿಯಮ 6 ರ ಅಡಿಯಲ್ಲಿ (ಕಾರ್ಪೊರೇಟ್
ಹೆರಾಟಿಂಗ್‌ಗೆ ದಿವಾಳಿತನ ಪರಿಷಾರ ಹೆರಾಟಿಂಗ್) ನಿಯಮಗಳು, 2016

ಸಾಲಗಾರರ ಗಮನಕ್ಕೆ ಬರಬೇಕಾದ ವಿಷಯದ ಪರಿಷಾರ ಲಿಮಿಟೆಡ್

ಸಂಬಂಧಿತ ವಿವರಗಳು	
1. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಹೆಸರು	Ibexkayenn ಹೆರಾಟಿಂಗ್ ಲಿಮಿಟೆಡ್
2. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಸಂಯೋಜನೆಯ ದಿನಾಂಕ	ಏಪ್ರಿಲ್ 07, 1997
3. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರನ್ನು ಯಾವ ಹೆರಾಟಿಂಗ್‌ಕಾರರು ಸಂಯೋಜಿಸಲಾಗಿದೆ / ನೋಂದಾಯಿಸಲಾಗಿದೆ	ಕಂಪನಿಗಳ ರಿಜಿಸ್ಟ್ರಾರ್, ದಿ ಗಳೂರು
4. ಕಾರ್ಪೊರೇಟ್ ಗುರುತಿಸಿದ ಸಂಖ್ಯೆ / ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಸೀಮಿತ ಹಣಕಾಸು ಗುರುತಿಸಿದ ಸಂಖ್ಯೆ	U31907KA1997PTCO22090
5. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಹೆರಾಟಿಂಗ್ ಕಚೇರಿ (ಯಾವುದಾದರೂ ಇದ್ದರೆ) ವಿಳಾಸ	# 36/1, ಸುಜ್ಜರಾಮ ಚೌಕದ ರಸ್ತೆ, ಬಸವನಗುಡೆ, ದಿ ಗಳೂರು, ಕರ್ನಾಟಕ - 560004
6. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಸಂಬಂಧಿಸಿದ ದಿವಾಳಿತನದ ಹೆರಾಟಿಂಗ್ ದಿನಾಂಕ	ಅಧಿಕಾರ ದಿನಾಂಕ: ಸೆಪ್ಟೆಂಬರ್ 04, 2024 (ಅಧಿಕಾರದ ನಂತರ ಸೆಪ್ಟೆಂಬರ್ 05, 2024 ರಂದು IRP ಸೇವೆಗೆ ಸೇರಿತು)
7. ದಿವಾಳಿತನ ಪರಿಷಾರ ಹೆರಾಟಿಂಗ್ ಮುಕ್ತಾಯದ ಅಂದಾಜು ದಿನಾಂಕ	ಮಾರ್ಚ್ 02, 2025
8. ಮಧ್ಯಂತರ ರಿಸಲ್ಯೂಷನ್ ಪ್ರಕ್ರಿಯೆಗಳಿಗೆ ಕಾರ್ಪೊರೇಟ್ ಮತ್ತು ದಿವಾಳಿತನದ ಪ್ರಕ್ರಿಯೆಗಳ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ದಿ ಅಖಿಲಾ IBB/IPA-002/1P-N0125912023-2024/14315
9. ಮಂಡಳಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಿದ ಮಧ್ಯಂತರ ರಿಸಲ್ಯೂಷನ್ ಪ್ರಕ್ರಿಯೆಗಳ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ವಿಳಾಸ: ಫಲಾಹಿ ಸಂಖ್ಯೆ: 8001, ಓಪನ್ ಆಪರೇಟಿಂಗ್ ಹಿ ಸಂಖ್ಯೆ: 20, ಎರಡನೇ ಕ್ರಾಂತಿ, ವೆಂಕಟಪುರ ನಗರ, ಬೈ ಭಾರತ ನಗರ, ಮಾರುತಿ ಸೇವಾನಗರ, ಎದುರಪಣಿ ಕೆಡೆಸ್ ಹಿಲಿಂಗ್‌ಹೌಸ್, ದಿ ಗಳೂರು, ಕರ್ನಾಟಕ - 560033. ಇಮೇಲ್: ip.akhilabolla@gmail.com
10. ಮಧ್ಯಂತರ ರಿಸಲ್ಯೂಷನ್ ಪ್ರಕ್ರಿಯೆಗಳಿಗೆ ಹೆರಾಟಿಂಗ್‌ಕಾರರ ವಿಳಾಸ ಮತ್ತು ವಿಳಾಸ	ವಿಳಾಸ: ಫಲಾಹಿ ಸಂಖ್ಯೆ: 8001, ಓಪನ್ ಆಪರೇಟಿಂಗ್ ಹಿ ಸಂಖ್ಯೆ: 20, ಎರಡನೇ ಕ್ರಾಂತಿ, ವೆಂಕಟಪುರ ನಗರ, ಬೈ ಭಾರತ ನಗರ, ಮಾರುತಿ ಸೇವಾನಗರ, ಎದುರಪಣಿ ಕೆಡೆಸ್ ಹಿಲಿಂಗ್‌ಹೌಸ್, ದಿ ಗಳೂರು, ಕರ್ನಾಟಕ - 560033. ಇಮೇಲ್: ip.akhilabolla@gmail.com
11. ಹೆರಾಟಿಂಗ್‌ನ ಸಲಹೆಗಾರರ ದಿನಾಂಕ	ಸೆಪ್ಟೆಂಬರ್ 19, 2024
12. ಸಾಲಗಾರರ ವರದಿಗಳು, ಯಾವುದಾದರೂ ಇದ್ದರೆ, ಸೆಕ್ಷನ್ 21 ರ ಉಪ-ವಿಭಾಗ (6A) ನ ಪ್ರಕಾರ (b) ಅಡಿಯಲ್ಲಿ, ಮಧ್ಯಂತರ ರಿಸಲ್ಯೂಷನ್ ಪ್ರಕ್ರಿಯೆಯ ದಿ ದಿವಾಳಿತನದ ವಿಳಾಸ	NA
13. ಒಂದು ವರದಿಯಲ್ಲಿ ಸಾಲಗಾರರ ಅಧಿಕಾರ ಹಿಡಿಯುವ ಕಾರ್ಪೊರೇಟ್ ಮತ್ತು ದಿವಾಳಿತನದ ಪ್ರಕ್ರಿಯೆಗಳ ಹೆಸರುಗಳು (ಪರಿಷಾರ ಹೆರಾಟಿಂಗ್ ಮತ್ತು ಹೆರಾಟಿಂಗ್)	NA
14. (ಎ) ಸಂಬಂಧಿತ ನಮೂನೆಗಳು ಮತ್ತು (ಬಿ) ಅಧಿಕಾರ ಹಿಡಿಯುವ ವಿವರಗಳು ಇಲ್ಲಿ ಲಭ್ಯವಿವೆ:	(a) ವಿಷಯ: https://ibbi.gov.in/en/home/downloads (ಬಿ) NA

ರಾಜ್ಯೀಯ ಕಂಪನಿ ಕಾನೂನು ಹಿಡಿಯುವಂತೆ ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ. ಬೇನಿಫಿಟಿಯರ್ ಹೆರಾಟಿಂಗ್ ಅಧಿಕಾರದ ಸೆಪ್ಟೆಂಬರ್ 04, 2024 ರಂದು Ibexkayenn ಹೆರಾಟಿಂಗ್ ಲಿಮಿಟೆಡ್‌ನ ಕಾರ್ಪೊರೇಟ್ ದಿವಾಳಿತನ ಪರಿಷಾರ ಹೆರಾಟಿಂಗ್‌ನ ಹೆರಾಟಿಂಗ್ (ಅಧಿಕಾರ ಹಿಡಿಯುವ IRP ಗೆ ತಿಳಿಸಲಾಗಿದೆ ಮತ್ತು ಸೆಪ್ಟೆಂಬರ್ 05, 2024 ರಂದು NCLT ವಿಷಯದಲ್ಲಿ ಅಪೀಲ ಮಾಡಲಾಗಿದೆ) Ibexkayenn Private Limited ನ ಸಾಲಗಾರರು ತಮಗೆ ಕಲ್ಪನೆಗಳನ್ನು ಸೆಪ್ಟೆಂಬರ್ 19, 2024 ರಂದು ಅಥವಾ ಅದಕ್ಕಿಂತ ಮುನ್ನ, ಹೆರಾಟಿಂಗ್ ಸಂಖ್ಯೆ 10 ರ ವಿಷಯದ ನಮೂನೆಗಳಾದ ವಿಳಾಸದಲ್ಲಿ ಮಧ್ಯಂತರ ರಿಸಲ್ಯೂಷನ್ ಪ್ರಕ್ರಿಯೆಗಳಿಗೆ ಪರಿಷಾರ ಹಿಡಿಯುವ ಸಲಹೆಗಾರರು ಈ ಮೂಲಕ ಕರೆ ನೀಡಲಾಗಿದೆ.

ಹಣಕಾಸು ಸಾಲದಾತರು ತಮಗೆ ಹೆರಾಟಿಂಗ್‌ನ ವಿಷಯಗಳ ಮೂಲಕ ಮಾತರ ಪರಿಷಾರ ಹಿಡಿಯುವ ಸಲಹೆಗಾರರು. ಎಲ್ಲಾ ಇತರ ಸಾಲದಾತರು ವ್ಯಯಿಸುವಾಗ, ಅಂತಹ ಮೂಲಕ ಅಥವಾ ವಿಷಯಗಳ ಮೂಲಕ ಪರಿಷಾರ ಹಿಡಿಯುವ ಕಲ್ಪನೆಗಳನ್ನು ಸಲಹೆಗಾರರು.

ನಮೂನೆ ಸಂಖ್ಯೆ 12 ರ ವಿಷಯದ ಪರಿಷಾರ ಮಾಡಲಾದ ವರದಿಗಳಿಗೆ ಸೇರಿದ ಆರ್ಥಿಕ ಸಾಲದಾತರು, ನಮೂನೆಯ CA ಯಲ್ಲಿ ವರದಿ (NA) ಅಧಿಕಾರ ಹಿಡಿಯುವ ಕಾರ್ಪೊರೇಟ್ ಮತ್ತು ಹೆರಾಟಿಂಗ್ ಸಂಖ್ಯೆ 13 ರ ವಿಷಯದ ಪರಿಷಾರ ಮಾಡಲಾದ ಮೂರು ದಿವಾಳಿತನ ಪ್ರಕ್ರಿಯೆಗಳಿಗೆ ಅಧಿಕಾರ ಹಿಡಿಯುವ ಆಯ್ಕೆಯನ್ನು ಸೂಚಿಸಲಾಗಿದೆ.

ಕಲ್ಪನೆಗಳ ಅಥವಾ ತಪ್ಪಾದ ವಿಷಯದ ಪರಿಷಾರ ಹಿಡಿಯುವ ಸಲಹೆಗಾರರು ದಂಡವನ್ನು ಅಕೌಂಟ್‌ನಲ್ಲಿ.

ಎಸೆಟ್ / - ದಿ ಅಖಿಲಾ